

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (S.J) No.330 of 2020**

Vijay Kumar Singh ..... **Appellant**

**Versus**

The State of Jharkhand ..... **Respondent**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Appellant : Mr. Ankit Kumar, Advocate

For the State : Mrs. Priya Shrestha, A.P.P

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**02/Dated: 25<sup>th</sup> June, 2020**

1. Learned counsel for the petitioner and learned A.P.P are present.
2. Learned counsel for the petitioner seeks time to file the undertaking to remove the defects, as pointed out by the office, as and when normal functioning of the Court is resumed and also prays that the provisional bail as granted by the court below be extended.
3. Heard. Office to call for the lower court record from the court concerned.
4. The prayer for confirmation of the provisional bail shall be considered after receipt of the lower court record.

**(AMITAV K. GUPTA, J.)**

**Chandan-Rohit/-**